

Central Administrative Tribunal

HYDERABAD BENCH: AT HYDERABAD

R.P. No.15/91 in O.A. No. 421/90 T.A.No.

Date of Decision : Dol March, 91

·	Ch. Venkaiah & 4 others	Petitioner.
·	R.V. Kameswaran	_Advocate for the
	Versus	petitioner (s)
	B.H.Venkateswarlu & 3 others	: Respondent.
<u> </u>	Mr. N.R. Deva Raj, S.C. for Railways	Advocate for the Respondent (s) .

CORAM:

THE HON'BLE MR. J. NARASIMHA MURTHY, MEMBER (J)

THE HON'BLE MR. R. BALASUBRAMANIAN, MEMBER (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?
- 5. Remarks of Vice Chairman on columns 1, 2, 4
 (To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

(HJNM)

D

(HRBS)

24

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT: HYDERABAD

R.P. No.15/91 in O.A. No.421/90.

Date of order: W March, 91

Between

Ch. Venkaiah, 2.P.V.Krishna Rao, 3.D.Sambamurthy, 4.G.V.Sheshaiah, and 5.V.A. Rama Rao

Vs.

- B.H.Venkateshwarlu,
 Chief Personnel Officer,
 S.C.R., Secunderabad.
- Sr. Divisional Personnel Officer, S.C.R., Vijayawada.
- Joint Director, Establishment/N, Railway Board, New Delhi

Review

Applicants On Reportant

NO WE TE IN O.A NO. 421 (90)

The fle of this Filmul.

Respondents 153 in do-

Appearance

For the applicants
For the respondents
No.2444.

Mr. R.V. Kameswaran, Advocate

Mr. J. M. Naidu, Dovocale.

Mr. N.R. Deva Raj, S.C. for Railways

CORAM

THE HON'BLE SHRI J. NARASIMHA MURTHY, MEMBER (JUDICIAL)

THE HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMINISTRATION)

25

....3.

REVIEW PETITION NO.15/91 in O.A.No.421/90

(Orders passed in Circulation)

JUDGMENT OF THE DIVISION BENCH DELIVERED IN CIRCULATION BY THE HON'BLE SHRI J.NARASIMHA MURTHY. MEMBER (JUDL.)

This is a petition filed by the petitioner for review of our order dated 12.12.1990 in 0.A.No.421/90. In the review petition the petitioner raised certain relevant points among which he quoted para 320 'C' of the Indian Railway Establishment Manual. According to which he contends, that when various categories of employees were taken to a common cadve, their seniority has to be fixed according to their length of service in their original posts. Here in this case, the Department did not take equal grade employees to prepare the list. took inequal grades to prepare a common seniority list in the new criteria. In such a case, their original seniority should not be taken to fix their seniority in the new criteria. In this case, equal cadre people were not taken from the various department. Unequal cadre people were taken and by increasing their salary by adding 30% of their pay to their original pay scales and made equal to the other cadre employees i.e., Assistant Station Masters and prepared a common seniority list for the posts of Section Controllers. In this case, originally, the Assistant Station Masters belong to the grade Rs. 425-640 and the to the grade and Guards 'C' category belong 18.330-530/they are not equal grades. But the employees who have got unequal grades were brought xx from various categories and by raising their pay as per Railway Board's letter dated 19.5.1989

h

. . 3 . .

by 30% to the Grade 'C' Guards, they were made equal to the Assistant Station Masters who were in higher grade. Even in the other divisions of the South Central Railway, the Assistant Station Masters were treated as seniors to the Grade 'C' Guards but in the Hubli Division when the Dept., held that the Guards 'C' are seniors to the Assistant Station Masters, the Assistant Station Masters approached the Central Administrative Tribunal Bangalore Bench. Bench allowed the petitions and they stated that the Assistant Station Masters are superior in rank than the Guards 'C' category and they should be put as seniors to the Guards 'C' categories. Basing on that Judgment, the petition was allowed in this case. "We saw no reason to disagree with the Bangalore Bench and hence our order in the O.A., holds good." We find that there are no merits in the Review Petition and the Review Petition is dismissed. No order as to costs.

(J. NARASIMHA MURTHY) Member(Judl.)

(R. BALASUBRAMANIAN) Member (Admn.)

1, ThenChief Personnel Officer, S.C.Rly, Secunderabad.

2. The Sr. Divisional Personnel Officer, S.C.Rly, XXX Vijayawada.

3. The Joint Director, Establishment/N, Railway Board, New Delhi.

4. One copy to Mr.R.v.Kameswaran, Advocate,

B-35, Railway Quarters, Sitaonalmandi, Secunderabad. e copy to Mr.N.R.Devraj SC for Riys, CAT.Hyd.Bench.

5. One copy to Mr.N.R.Devraj SC for Rlys, CAT.Hyd.Bench. 6. One copy to Hon ble Mr.J.Narasimha Murty, Member (A)CAT.Hyd.

7. One spare copy.

8. one copy to m. J. M. Mardu, Advo calo, H. NO. 18-11, Kan ala Neger Dilyukane Dudonbord.

pvm

To

vsn